

**ADDRESS BY HON'BLE DR. JUSTICE MANJULA CHELLUR
CHIEF JUSTICE, HIGH COURT OF JUDICATURE AT BOMBAY
AT THE FULL COURT REFERENCE TO LATE MR. VIJAY
TRAYMBAK TULPULE, CRIMINAL LAWYER AND SENIOR
MEMBER OF ADVOCATES' ASSOCIATION OF WESTERN INDIA,
ON 17TH NOVEMBER 2017 AT 10.30 A.M.
IN THE CENTRAL COURT**

My esteemed colleagues

Mr. Ashutosh Kumbhakoni,
Advocate General of Maharashtra.

Mr. Anil Singh, Additional Solicitor General of India,
who also represents Bar Council of Maharashtra & Goa.

Dr. Milind Sathe, President,
Bombay Bar Association.

Mr. Rajiv Chavan, President,
Advocates' Association of Western India.

Mr. Kaiwan Kalyaniwalla, President,
Bombay Incorporated Law Society.

Learned Senior Advocates, respected members of the Bar,
and members of the bereaved family.

Ladies and Gentlemen,

Today, we have assembled here this morning to mourn the sad demise of late Mr. Vijay Traymbak Tulpule, a lawyer who had for long practised on the criminal side and a distinguished member of the Advocates' Association of Western India, who left for his heavenly abode on 29th September 2017 at Mumbai at the age of 74 years.

Born on 22nd September 1943 at Mumbai, Mr. Tulpule was the son of a renowned Cardiologist Mr. Traymbak Hari Tulpule. His family was a part of the freedom struggle in the pre-independence period. Mr. Tulpule was brought up and nurtured by various freedom fighters who adhered to having socialist ideology.

He took his education from King George High School at Dadar, Mumbai, and graduated in Law in 1967 from Government Law College. He was enrolled as an Advocate on 27th March 1968 with the Bar Council of Maharashtra and Goa and began his professional career from Dadar Court mainly on the criminal side. He joined the chamber of late Mr. Ramrao Adik and took his basic lessons in advocacy from Mr. Ramrao Adik.

Mr. Tulpule was basically a person who by nature loved sports and had a good sports personality. He contributed in the field of Sports. He was former President of Maharashtra Central District Volleyball Association and former President of Maharashtra Carrom Association. He was acknowledged as one of the prominent Cricketers of the era. Before he entered the legal profession, he was one of the probables in the team for Bombay in the Ranji Trophy Tournament. However, it is said that his complete forthrightness obstructed his electrum from becoming a legend in cricket. Advocates' Association of Western India has been organising cricket matches in the name of "Vijay Tulpule Cricket Championship Trophy" since the last four years. Mumbai Cricket Association is also organising "Vijay Tulpule Cricket Championship Trophy" for under 13 team.

Mr. Tulpule was also associated with various social and sports organizations not only in Mumbai but also outside Mumbai. He promoted other sports such as Volleyball, Carrom, Table Tennis and Badminton.

Mr. Tulpule was an authority on criminal law and specialized himself as a very good trial Court Advocate on criminal side. However, he also practised law in other branches like Civil, Industrial and Constitutional Law. He appeared in all cases for various litigants from different walks of life. He appeared before revenue Courts and also before the Supreme Court as also before several other Tribunals.

Considering his expertise and knowledge of law, he officiated in the post of Government Pleader and Public Prosecutor of the State of Maharashtra in the High Court in 1990s and many sensitive cases like Shoe Scam, Srikrishna Commission, Stock Exchange matters, Confirmation Appeals, Habeas Corpus Petitions and many other high profile matters.

He was forthright in handling matters on behalf of the Government as well as litigants. It is said that in an Appeal which came up for hearing after 13 years, Mr. Tulpule convinced the Division Bench comprising of Shri Justice N.U. Arumugham and Smt. Justice R.P. Desai that the acquittal of the Accused was incorrect and the Bombay High Court decided the matter by convicting the accused for the offence of murder under section 302 of Indian Penal Code. It was a heinous crime inasmuch as the accused had killed his wife and

mutilated her body. When the Division Bench called upon Mr. Tulpule as to why he was not pressing for the death sentence, he said that as an Officer of the Court, he argued on the point of sentence and as the representative of the State of Maharashtra, explained the circumstances and law as to why he was pressing only for life imprisonment. The Bench thereupon asked Mr. Tulpule whether the Court should record his statement, Mr. Tulpule promptly responded by saying "I insist that my statement be recorded". When the matter was taken up before the Supreme Court of India, the Supreme Court endorsed the stand taken by Mr. Tulpule as a Government Pleader and Public Prosecutor.

Mr. Tulpule also appeared as an Advocate for the State before the Lentin Commission and he also represented his client before the Srikrishna Commission. Mr. Tulpule had vast experience in all the fields of law and he contributed to the legal fraternity along with his juniors who were more than 45 in number.

Mr. Tulpule as an Advocate was a complete follower of the procedural law and the Evidence Act and he never compromised on the basic principles. Apart from being an Advocate, he was a great human being and was always promoting and advocating Human Rights. After his term as a Government Pleader, he resumed his private practice where he was well received by the legal fraternity.

Mr. Tulpule was also known for his contribution to the legal fraternity as he was instrumental in the agitation to support conferring unlimited jurisdiction on City Civil Court, Mumbai. He

undertook a fast unto death for the transfer of jurisdiction and ultimately the State Government acceded to the demand.

A great legal personality and human being passed away, leaving behind his son Dr. Sachin Tulpule, who is an Oncologist in U.A.E., and daughter Mrs. Sangita Wagh, who is a legal professional (Bar-at-Law), now settled in Chicago, USA.

My colleagues and I share the feelings of all those who have gathered here in expressing our heartfelt condolences to the members of the bereaved family. May the Almighty give them strength to bear the great loss and overcome the grief. May the departed soul rest in eternal peace !

**ADDRESS BY SHRI A.A. KUMBHAKONI, ADVOCATE GENERAL OF
MAHARASHTRA AT FULL COURT REFERENCE TO MR. VIJAY
TRAYMBAK TULPULE, CRIMINAL LAWYER AND SENIOR MEMBER
OF ADVOCATES' ASSOCIATION OF WESTERN INDIA,
ON 17TH NOVEMBER 2017 AT 10.30 A.M.
IN THE CENTRAL COURT.**

My Ladyship the Hon'ble the Chief Justice, Hon'ble Judges of this Hon'ble Court, Shri Anil Singh, Additional Solicitor General of India.

Respected office bearers of all the esteemed organizations of the legal fraternity, My professional colleagues at the Bar and the family members of Late Shri Vijay Tulpule Advocate.

Our profession attracts persons from various walks of life. Amongst practicing lawyers, we have Doctors, Accountants, qualified Engineers: Civil, Mechanical, Electronics. I am not aware about Architects.

Events, such as, recent Annual Gathering of AAWI, Bar Vs Bench Cricket matches, have demonstrated that we have busy practicing lawyers, who are really very good at singing, music, photography of course sports, not to mention: acting and drama.

If and when we ever put pen to paper, in order to prepare a list of such multi-faceted lawyers, who have exhibited excellent performances both, inside and outside the Courts, probably we will have to start the list with late Shri Vijay Tulpule, an extremely outstanding law officer and a very energetic sportsman, an enthusiastic sports-lover.

Unlike everyone present here, he was introduced personally to me, interestingly, neither as a lawyer nor as a sportsman but, as a litigant - a client of my father. Presently, I do not recollect the exact day, date, month or even the year when we first met.

But, I still remember the incident, as if it happened only yesterday. On that day, early in the morning, as usual, when I walked into the waiting room of my office, nay, the office of my father (with whom I was then practicing as his junior, at the city of Solapur, my native place), amongst others, a person stood out with a very distinguished powerful personality, very fair, tall and heavily built. He was introduced to me as Advocate Vijay Tulpule from Bombay, as it was then called, not Mumbai.

He and his friends wanted to file a Civil Miscellaneous Appeal in the District Court at Solapur against an Interim Order passed by the Trial Court, restraining a newly elected Committee of the Maharashtra State Volleyball Association, from taking over the charge of the affairs of the Association, seemingly a typical election dispute.

It is during the course of this litigation, I got an opportunity to personally interact with him, little closely.

I found him very outspoken, frank and truly fearless. While expressing his opinions on any subject, he never minced words. I found him very responsible, caring and loving. He was very down to earth.

All of us have heard and will even hear today many instances of his love and affection towards the game of Cricket. Let me tell you something about his involvement in another game: Volleyball.

He was the President of the Mumbai Volleyball Association for many years. He enthusiastically attended almost every State and National Volleyball Champion tournaments, despite the remote places where they were held: smallest towns like Osmanabad, Ahmednagar and Islampur. He lavishly spent his hard-earned monies in making arrangements for the lodging and boarding of players of various teams and personally saw to it that all of them were comfortably placed.

One of our bar members, Advocate Mr. Makrand Utagikar, who is himself a very good Volleyball player, reminds me of the way Advocate Tulpule personally intervened, when injustice was caused to one Mr. Suresh Gaikwad, a renowned Volleyball Player, a Chatrapati Awardee from Bombay. Mr. Gaikwad was denied a place in the Maharashtra State Volleyball Team, despite being one of the best players in the State. With the intervention of Shri Tulpule, Shri Gaikwad continued to maintain his form and consequently place in the State team for almost 15 long years. Advocate Shri Tulpule continued to see to it that every time, the preparation of the list of State players itself would start with his name, till Shri Gaikwad retired from the game. Whether it is inside the Court or outside the Court, Advocate Shri Vijay Tulpule would never tolerate injustice.

Advocate Shri Tulpule was also a boxer. I personally know very little about the boxing skills exhibited by him inside the boxing ring, but metaphorically speaking I am aware of many of his powerful

punches that have grounded his opponents inside the court halls. Law journals are replete with judgments, where he has effectively rendered assistance, to the courts, in settling complex legal issues. The list of these matters that my juniors have prepared, is very long and the time allocated to me today, will certainly not permit me to even run through that list. However, let me take few more minutes and mention that in the case of *Brahmadev Dubey reported in 2014 (3) Bombay Cases Reporter*, he convinced the Hon'ble Court that no court can take cognizance of an offence allegedly committed by a Notary while notarizing a document, save upon a complaint in writing made by the officers authorized by the Central or the State Government. This list will demonstrate that he has appeared in numerous criminal cases spreading over wide range of subjects, such as, Prevention of Corruption Act, MCOCA Act, NDPS Act apart from hard core IPC offences. As a public Prosecutor, he successfully argued a complex Appeal against acquittal, arising from a murder trial, in which eventually death sentence was awarded.

Shri Tulpule, as a lawyer, was so methodic in his preparation that, he personally visited Malegaon, I think more than once, for being able to effectively represent an accused involved in the Malegaon Bomb Blast case.

It is not that he appeared only in Criminal Cases. As a Government Pleader he also appeared in very complex Civil matters, one of which was a group of matters involving title issues over Salt Pan lands, which were heard for a considerably long duration by this Hon'ble Court.

If we look at the wide canvas of the life of our beloved senior, on and off and field, inside and outside the court rooms, one need not really wonder as to where did he perform better? Inside or outside? Even if both his performances are weighed, on the proverbial scales of Justice, we will certainly find them perfectly balanced, in its true sense, a rarest of rare case. In my view, he performed extraordinarily and exceptionally well, at both the places and he will always be remembered, at all the places, with equal dignity, love and affection, at all times.

With very heavy heart and great difficulty let me say, that we have lost, a great friend, an outstanding lawyer and above all a true sportsman. I fully join in the sentiments expressed by my Ladyship, the Hon'ble the Chief Justice. On behalf of the Bar, I extend our deepest condolences to the entire bereaved family, at home, inside and outside the court premises, of Shri Vijay Trimbak Tulpule, who will always remember him with great love, affection and gratitude, without any boundary line.

My his soul rest in peace.

**ADDRESS BY MR. ANIL SINGH, ADDITIONAL SOLICITOR GENERAL
OF INDIA, WHO ALSO REPRESENTS BAR COUNCIL OF
MAHARASHTRA AND GOA AT FULL COURT REFERENCE
TO MR.VIJAY TRAYMBAK TULPULE, CRIMINAL LAWYER AND SENIOR
MEMBER OF ADVOCATES' ASSOCIATION OF WESTERN INDIA,
ON 17TH NOVEMBER 2017 AT 10.30 A.M. IN THE CENTRAL COURT**

My Lord, Hon'ble the Chief Justice,

Other Hon'ble Judges of this Court,

Shri Ashutosh Kumbhakoni, Advocate General of Maharashtra,

Shri Milind Sathe, President of Bombay Bar Association,

Shri Rajiv Chavan, President, Advocates' Association of Western India,

Shri Kalyaniwala, President/Secretary of Incorporated Law Society,

Family Members of Late Advocate Shri Tulpule, Members of the Bar,

Ladies and Gentlemen.

Shri Tulpule was a stalwart of the criminal bar and served as a Government Pleader and Public Prosecutor for the State of Maharashtra in the late 90's

In fact, Shri Tulpule was one of the probables for the Bombay Team in Ranji Trophy. However, as destiny would have it, he got enrolled as an Advocate in 1968 and then began his practice at the Bar. Despite his professional commitments, he always remained an avid cricketer. I have myself, on several occasions while interacting with members of several Bar Association, within the State as also outside the State, they often spoke about Shri Tulpule's cricketing skill. Shri Dilip Vengsarkar, former Captain of Indian Cricket Team,

recognized his cricketing expertise introduced under 13 Cricket Tournament in the name of Shri Tulpule since 2015.

Despite his passion for sports, he was an extremely well read and a Competent Lawyer. He had an extremely sound and impressive knowledge of almost all aspects of law especially the conduct of a trial in a criminal matter. Having commenced his practice from the Dadar Court, Shri Tulpule had occasion to conduct several criminal trials.

He worked his way from the Dadar Court to several other courts including this Hon'ble High Court as also the Hon'ble Apex Court. He argued several matters raising substantial issues of law and policy before the High Court and the Supreme Court. His practice and knowledge was not restricted to criminal law but other branches also like Civil Law, Industrial Law as also Constitutional Law.

Shri Tulpule never forgot his colleagues at the Dadar Courts and always stayed in touch with them. In almost every case of Appeal, he visited the spot of the incident personally. Shri Tulpule was an extremely successful cross examiner and well versed in matters pertaining to medical evidence. He personally taught English to his Marathi speaking juniors. Shri Rajiv Patil, who was one of his best friend for 30 years, informs that he purchased English novels and made his juniors read them aloud in office very evening to help them develop their English speaking skills.

Shri Tulpule had great command over English language. While arguing Contempt matter in this Hon'ble Court against Marathi Daily Navkal he translated Marathi news items in apt Queens English which impressed the Court very much. He had a good library of English novels. He was very straightforward and fair in the court of law as well as field of sports. As a prosecutor if he found that there is not evidence to convict the accused, he fairly informed the court. His first principles of Evidence Act, were very clear and he never got affected by media trial.

Shri Tulpule had an extremely successful practice, both on the private and Government side.

His large number of juniors, almost 45 in number, are also a testimony to him being a successful and popular member of the Bar.

Shri Tulpule was not only a great sportsman and a great lawyer, but also a great human being who contributed to the protection and promotion of human rights.

In his passing away, the loss to the Bar, the legal fraternity, the sporting fraternity is immense.

I, on behalf of myself and the Bar Council of Maharashtra and Goa express my deepest condolences to the family of the departed Soul.

May his Soul rest in peace.

**ADDRESS BY DR. MILIND SATHE, PRESIDENT, BOMBAY BAR
ASSOCIATION AT FULL COURT REFERENCE TO MR. VIJAY
TRAYMBAK TULPULE, CRIMINAL LAWYER AND SENIOR MEMBER
OF ADVOCATES' ASSOCIATION OF WESTERN INDIA,
ON 17TH NOVEMBER 2017 AT 10.30 A.M. IN THE CENTRAL COURT**

The Hon'ble Chief Justice Dr. Manjula Chellur
Other Hon'ble Judges of the Bombay High Court
Advocate General Shri Ashutosh Kumbhakoni
Additional Solicitor General of India Shri Anil Singh
Shri Rajiv Chavan, President,
Advocates' Association of Western India
Mr. Kaiwan Kalyaniwala,
President, Bombay Incorporated Law Society
Members of Late Shri Vijay Tulpule Family
& Ladies and Gentlemen

We have assembled this morning to mourn the sad demise of Vijay Trimbak Tulpule, who left for his heavenly abode on 29th September, 2017.

Mr. Vijay Tulpule was a truly an all-rounder in life both in legal practice as well as his other pursuits.

He was University champion in cricket and Sunil Gavaskar and Dilip Vengasarkar have played with him. He would have adorned India cap if he had pursued that career. But the loss of cricket was gain for legal fraternity.

He was a true sportsman and excelled in cricket particularly. He was virtually a permanent member of the lawyer cricket team and was a jovial persona and life at the cricket matches between Judges and Lawyers.

He was a successful and accomplished criminal lawyer both in trial and appellate courts. He was a brilliant cross examiner.

He has appeared in several criminal matters in which important issues under CrPC, IPC, MCOCA were discussed and several legal principles were laid down. These cases include :

(a) Prakash Pralhad Patil V/s. SOM - 2008

The Division Bench of Bombay High Court re-visited the norms for appointment of Special Public Prosecutor in criminal cases under Section 24 of CrPC. The writ petition challenging appointment of SPP was allowed. (Mr. Tulpule appeared for the Petitioner)

(b) Anil Pawar V/s. SOM - 2001

Where the law relating to recommendations for Sanman Chinha (Insignia) of State of Maharashtra was laid down.

(c) Bramhadev Dube V/s. SOM - 2013

Where a notary was prosecuted for notarising a Power of Attorney without tallying the photos on documents with the deponents before him. Bombay High Court held that in view of Section 13 of

Notaries Act, 1952 which protects notaries from offences in exercise of his powers without SG/CG authorised complaint, notary cannot be prosecuted.

- (d) Mr. Tulpule also appeared in large number of criminal appeals against conviction, bail matters and other criminal matters.
- (e) He was also appointed as a Special Counsel for State in various matters such as in a writ petition by prisoners who were accused in 7/11 were complaining about custodial violence, for opposing anticipatory bail to various criminals.

In death of Mr. Vijay Tulpule, we not only have lost a great sportsman, an accomplished criminal lawyer but above all a fine person, family man and a great human being.

His daughter Sangeeta is a lawyer, though she is not practising in India anymore.

On behalf of myself and member of the Bombay Bar Association. I extend our heartfelt condolences to the bereaved family and pray almighty to give them courage and strength to bear the loss.

May the departed soul rest in eternal peace.

ADDRESS BY MR. RAJIV CHAVAN, PRESIDENT, ADVOCATES' ASSOCIATION OF WESTERN INDIA AT FULL COURT REFERENCE TO MR. VIJAY TRAYMBAK TULPULE, CRIMINAL LAWYER AND SENIOR MEMBER OF ADVOCATES' ASSOCIATION OF WESTERN INDIA, ON 17TH NOVEMBER 2017 AT 10.30 A.M. IN THE CENTRAL COURT

Hon'ble The Chief Justice Dr. Smt. Manjula Chellur and Hon'ble Judges of the High Court, Advocate General Mr. A.A. Kumbhakoni, Additional Solicitor General Mr. Anil Singh, Bombay Bar Association President Mr. Milind Sathe, Incorporated Society's President Mr. Kaival Kalyaniwala, Mr. Sachin Tulpule and family member of late Mr. Tulpule, Members of Bar, Ladies and Gentlemen.

Few men are known for fighting the life's battles of others, selflessly grooming and nurturing careers of many and propelling them to create a niche for themselves. Placing their needs, aspirations and wants above one's own. But most importantly, never once seeking adulation or position for oneself. We did have once such person among us until a few weeks ago. And with his passing away we are today truly facing a big void that is really hard to fill. A man whose generosity was unparalleled. A man whose passion, discipline and decisiveness was as much acclaimed on the cricket field as much as in the courtroom. He who taught his juniors to live by the philosophy of Abraham Lincoln who once said, **I quote** "Be sure to put your feet in the right place, then stand firm." My Lady The Hon'ble the Chief Justice, today we mourn the passing away of one such man, Mr. Vijay Tryambak Tulpule. Big hearted, unselfish and truly worthy of commendation. And as we offer our deepest condolence to his family, friends and quite literally to his true family: his juniors today we also pay our most humble tribute to this exceptional human being.

Born on September 22, 1943 in an illustrious family, Vijay Tryambak Tulpule's father was a well known cardiologist of Mumbai in 1950s. His elder brother late Dr. Ashok was also a very well known heart specialist. Vijubhau as he was endearingly called decided to do something different. After schooling from King George School in Dadar in 1959 he went to Elphinstone college and later shifted to St. Xavier's College from where he graduated in 1964. He did LL.B. from Government Law College, Mumbai in 1967 and joined the chamber of the legendary lawyer late Mr. Ramrao Adik. He was associated with Mr. Adik's chamber for five years and then started his independent practice in trial courts at Dadar. He conducted several trials in that court and also appeared in Sessions court in Mumbai. I would like to mention the moments, memories and impressions of him that a few advocates shared with me.

Senior Advocate Mr Shirish Gupte says, (I quote), “Through his sheer hard work and devotion and an aggressive personality Vijay Tulpule created a coveted place for himself in the profession.”

Essentially with a heart of a sportsman he sponsored many upcoming players at Dadar Union Club as well as Matunga Gymkhana. He led the Advocates' cricket team on many occasions in the Indian High Courts Cricket Tournament. During the nets of the Mumbai Ranji team to which he was selected in the early days of his cricketing career he was confronted by the late Mr. Vijay Merchant who insisted on hitting a stroke in a particular way. Mr. Tulpule is believed to have refused to budge and played it in his own way. Mr. Merchant could not

tolerate defiance of a young player insisting on doing things his way. It is said that Mr. Tulpule left the ground never to return again to the nets and Mr. Merchant. Such was his defiant nature recalls Shri Gupte. Senior Advocate Mr. Anil Sakhare recalls that Mr. Tulpule would have represented the Indian Cricket team but for his straight-forward defiant nature and no-nonsense attitude in life. Advocate Deepak Thakre recalls that once while playing an all India finals of Advocates cricket at Chhennaswami Stadium in Bangalore, he scored 90 runs and among those who gave him the standing ovation were the then Chief Justice of India Mr. Justice M.N. Venkatachaliya and legendary spin maestro Mr. Erapalli Prasanna.

Senior Advocate Rajiv Patil was associated with him since 1993 for almost 34 years. In his words, I quote, “Vijay Tryambak Tulpule was a Liberal socialist by ideology as he grew up with the blessings of many freedom fighters at his residence in Dadar which in those days was a Centre of the freedom movement. He says the Tulpule family produced trade unionists, political leaders and doctors.” Vijay Tulpule and his brother Ashok Tulpule who was a leading cardiologist were both great lovers of music. The difference was however that while Ashok was a great classical singer, Vijay had great knowledge of classical music though not a singer himself. Pandit Bhimsen Joshi, Hirabai Badodekar and many other classical legends were their family friends and they would visit and sing at the Tulpule House at Dadar regularly. Pt. Jawaharlal Nehru was a family friend of their father and was fond of Vijay Tulpule. During the pre-independence era and during emergency many activists took shelter at Mr. Vijay Tulpule's family house.

He was a Government Pleader and Public Prosecutor from 1998 till 2000. He conducted many important State Appeals including confirmation cases, detention matters. He was a role model as a Government Pleader and Public Prosecutor and a very fair officer of the court. He never identified himself with the case but whenever he accepted a brief his commitment to it was phenomenal.

Mr. Vijay Tulpule was the President and Patron of the Indian Advocates Cricket Association from 1994 to 1999 and was known as Guruji in Advocates Cricket.

Mr. Rajiv Patil recounted a court appearance where Mr. Vijay Tulpule appeared as a Public Prosecutor for the State arguing an appeal against acquittal. An issue came up about sentencing the accused in a murder case before a Division Bench of Justice Arumugham and Smt. Justice Desai. The Appeal came up for hearing after 13 years. The Bench said that it is convinced with the arguments of Mr. Tulpule and they are convicting the accused. They asked him as to what sentence they should pass. Mr. Tulpule said 'life imprisonment'. The Judge was curious to know his reasoning behind not pressing for a death sentence and Mr. Tulpule gave his reasoning. The Court then asked whether they should record his statement in the judgment? And Mr. Tulpule said, "I insist." The matter went to the Supreme Court and in its judgment the Supreme Court observed that the Public Prosecutor was right in asking for life imprisonment as a true law officer.

Senior Advocate Mr. Prasad Dhakephalkar recalls that in his arguments he was forthright to the extent of almost being blunt but he never ever crossed the boundaries of courtesy, decency and decorum.

One of his junior Advocate Chaitanya Pendse describes his senior as a man who wore his heart on his sleeve. He was ruthless at times, when the occasion needed him to be, but was equally gentle, even the smallest sorrow could make his eyes moist. He was a very generous man, but never spoke about his charities. A hardcore trial court lawyer and phenomenal cross examiner. He was also a great teacher. Well, his methods of teaching might have appeared to outsiders as a bit unconventional but they did give his juniors the strength to stand on their legs independently. Well, he was like a tiger telling his cubs, "I can't feed you forever, so you will have to learn to hunt."

As a lawyer, unlike other lawyers he would look at the watch at the time of commencing and concluding the arguments, he was short, sweet, lethal at times and to the point. He was an absolute wizard when it came to the opening statement. He was a master at reading the mind of the Judge and within five minutes it was game set and match for him, adds Mr. Pendse.

In the year 1993 in Shrikrisha Commission Mr. Vijay Tryambak Tulpule played a major role in assisting the court in finding the truth. He did not hesitate to point out certain facts which were against his own clients. He used to be in his office till 3-4 a.m. almost

every day for months together preparing for the matter. He read each and every word of the voluminous charge-sheet.

In another interesting instance of a double murder case the judge was against his client. The Judge declared in an open court that no matter what is argued he will ensure that the accused is sent behind bars. Mr. Vijay Tulpule replied, "Yes, Your Lordship has all the powers to do that but shall not forget that I am standing between My Lord and the accused. As long as I am standing here, I will not allow any arbitrariness. He then argued the matter at length and secured acquittal of his client.

Mr. Tulpule was a special counsel for the State in the Telgi scam matter. It is also well known that he successfully defended one of the accused in the Malegaon blast case and it was only due to Mr. Vijay Tulpule's efforts that MCOCA charges were dropped. In the famous Bandu Shingre Trial, the accused had allegedly bombed an American Bank in protest for stealing job opportunities of local youths. Despite odds being against his client, Mr. Tulpule got him a clear acquittal.

Around that period The Justice Lentin Commission was set up to inquire into a medicine scam (use of medicines after expiry dates) in government hospitals. Mr. Vijay Tulpule successfully represented the State in the matter.

In the Cobbler Scam (Shoes Scam) case, Mr. Vijay Tulpule was the Public Prosecutor. A particular DCP was instructing him. He wanted Mr. Tulpule to inform the court the facts of the case which

were incorrect, claiming the same to be orders from the Home Department. Mr. Vijay Tulpule firmly refused to oblige. The DCP walked out without giving further instructions. The court issued a non-bailable warrant against the DCP and secured his presence. Mr. Vijay Tulpule argued the matter on the basis of real facts and law and got orders in favour of the State. He thereby established that a Public Prosecutor is an officer of the court and not a mouth piece of the police.

About the year 1992-94, Vijay Tulpule went on an indefinite hunger strike for ensuring that the jurisdiction of the City Civil Court be at par with District Courts (i.e. for transferring matters of over Rs. one crore to City Civil Court from High Court). His hunger strike went on for 6 days. On the 6th day, the then Law Minister Ramrao Adik paid him a personal call, requested that he break his fast and assured him of prompt action.

An interesting anecdote reveals his righteousness and sincerity in protecting the dignity of juniors in his chamber. In or about the early 90's, Mumbai was completely under the grip of gangsters and gang wars. Vijay Tulpule had regular briefings from one among those notorious gangsters. After succeeding in this major case, the gangster came to his office to thank him. Everyone was jubilant as their senior had succeeded in a difficult matter. The gangster in a lighter mood said something against Mr. Tulpule's junior and in a splash of a second, everyone was shocked to see Mr. Tulpule dragging the gangster to the door, holding his collar and abusing him saying you are an ordinary criminal learn to respect a lawyer. Vijay Trymbak Tulpule did not bother about the consequences of raising his hand on a gangster for

upholding the dignity of a junior lawyer. However, after a couple of days, the gangster came back and apologised to Vijay Tulpule who made him apologise to his junior instead.

He was President of the Volleyball, Carrom and Badminton Associations. He financed many tournaments, and also provided monetary help to many athletes. Advocate Uma Wagle remembers that a major precondition to qualify as a junior in the Tulpule chamber was to be a sportsman or an artist, said Advocate Uma Wagle.

My Lady, this is just a glimpse of Mr. Vijay Tryambak Tulpule, an exemplary man. Each of us who knew him have something heartwarming to say. Every activity in the Bar that we launched he resolutely stood by us like a rock. In the year 2014, AAWI celebrated 150 years of its journey. It was a momentous time for our Bar and we wanted to make it special. At that time, I was looking for monetary contributions and requested Senior Advocate Rajiv Patil to approach Mr. Tulpule for any financial assistance he could muster. I can never forget that he unhesitatingly gave a cheque of Rs. 4 lakhs for the event. I was also told about another incident when the Bombay Advocates Cricket Association conducted the all India cricket matches, which cost them an enormous amount of money. Players were accommodated in a hotel and the hotel management started to make calls for settling their bills. Once again, it was the incredible Mr, Vijay Tulpule who did the unbelievable. He asked his juniors Milind Sawant and Uma Wagle to sell his Reliance shares and settle the hotel bills. The shares fetched them Rs. 5 lakhs and the bills were settled.

When I mentioned earlier that his passing away has created a void among us in the true sense today, this is what I alluded to. A Man whose generosities were unparalleled. A man who never ever spoke of his charities. It is truly difficult to measure up to such a great hearted human being. We all will truly miss him. My Lady, I, on behalf of the Advocates' Association of Western India pay my humble respects to Mr. Vijay Tryambak Tulpule and offer our heartfelt condolences to the bereaved family and fully associate with the sentiments that have been expressed here by Your Ladyship and my colleagues at the Bar.

ADDRESS BY MR. KAIWAN KALYANIWALLA, PRESIDENT, BOMBAY INCORPORATED LAW SOCIETY, AT FULL COURT REFERENCE TO MR. VIJAY TRAYMBAK TULPULE, CRIMINAL LAWYER AND SENIOR MEMBER OF ADVOCATES' ASSOCIATION OF WESTERN INDIA, ON 17TH NOVEMBER 2017 AT 10.30 A.M. IN THE CENTRAL COURT

My Lady the Chief Justice, the Hon'ble Judges of the Bombay High Court, Mr. Advocate General, Mr. Additional Solicitor General, Presidents of the Bombay Bar Association and the Western India Advocates' Association.

With respect, I concur with what has been stated by My Lady and my brethren at your Lordship's Bar today.

Vijay Tulpule was a rare breed of Advocates, who practiced both on the civil as well as the criminal side. Much like his Senior, Mr. Ramrao Adit, Mr. Tulpule was revered by all those who came in touch with him. He had a congenial disposition and his immense interest in the game of cricket, endeared him to the younger members of our profession.

His involvement, not only in some landmark cases, but also as a supporter of several causes of the judicial system, made his life fuller beyond the confines of mere advocacy.

This Court was richer with his presence, and the legal profession will suffer a great loss in his passing away.

On behalf of the Bombay Incorporated Law Society, I wish to convey our heartfelt condolences to the members of his family.

May his soul rest in peace.
